

SHER SINGH) : I beg to lay on the Table :—

- (1) A copy each of the Annual Reports (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi for the year 1967-68 and 1968-69. [*Placed in Library. See No. LT-656/71*].
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports. [*Placed in Library. See No. LT-657/71*].

EXPORT OF INORGANIC CHEMICAL
(INSPECTION) AMDT. RULES
AND ACCOUNTS OF COFFEE
BOARD

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE (SHRI
A. C. GEORGE) : I beg to lay on the
Table—

- (1) A copy of the Export of Inorganic Chemicals (Inspection) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. S. O. 2454-B in Gazette of India dated the 24th June, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [*Placed in Library. See No. LT-658/71*].
- (2) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1969-70 and the Audit Report thereon. [*Placed in Library. See No. LT-659/71*].

13.06 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FOURTH REPORT

SHRI G. G. SWELL (Autonomous Districts) : I beg to present the Fourth Report of the Committee on Private Members' Bills and Resolutions.

PUBLIC ACCOUNTS COMMITTEE

FIRST REPORT

SHRI C. C. DESAI (Sabarkantha) : Sir, I beg to present the First Report of the Public Accounts Committee regarding Audit Report (Civil) 1970 and Appropriation Accounts (Civil) 1968-69 relating to the Ministry of External Affairs, Department of Industrial Development and Department of Rehabilitation.

13.07 hrs.

CORRECTION OF ANSWER TO S. Q.
NO. 814 DATED 30-6-71 RE. APPOINT-
MENT OF A LAWYER TO ASSIST
THE PROCEEDINGS OF NETAJI
ENQUIRY COMMISSION

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI K.
C. PANT) : While replying to a supplementary question to Starred Question No. 814 regarding the appointment of a Counsel to assist the Netaji Inquiry Commission, on 30-6-1971 I had stated that another Counsel who had been selected could not be appointed as the Commission had said that he had previously appeared in connection with another Inquiry in the same matter, which was held under the Chairmanship of Shri Shah Nawaz Khan. The correct position is that the Counsel had appeared before the present Inquiry Commission as Counsel for Shri Shah Nawaz Khan who was a witness before this Commission, but had headed an earlier Inquiry Committee appointed by the Government.

SHRI S. M. BANERJEE (Kanpur) : Sir, you have accepted a calling attention on the violation of security rules by American T.V. men. But we tabled an adjournment motion because we wanted a discussion. I do not question your ruling. But the entire responsibility rests on this Government. How can they permit these T.V. men to go to those areas and take photographs? Even if 25 per cent of the news which has appeared about it is correct, this Government deserves to be censured.